

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 43 of 2024(SZ)

In the matter of:

Dr. Balaji Thangavel,
Chennai

...Applicant

Versus

The District Collector,
Chengalpattu and others

...Respondent(s)

REPORT FILED BY 1ST RESPONDENT

THE DISTRICT COLLECTOR, CHENGALPATTU.

INDEX

S. No.	Date	Description	Page No.
1.	02..06.2025	Report filed by the 1 st Respondent – The District Collector, Chengalpattu.	2-4

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Date: 03.06.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No 43 of 2024 (SZ)

Dr.Balaji Thangavel,
No.3/75, T.S. Balaiyya Garden,
Nedungundram, Vandalur via,
Chennai - 600 127.

.....Applicant

-Vs-

1. The District Collector,
Chengalpattu District,
GST road, Chengalpattu – 603 001.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar, Chengalpattu – 603 209.
3. The Municipal Commissioner,
Tambaram City Municipal Corporation,
No.28, Muthuranga Mudali Street,
Tambaram West,
Chennai – 600 045.


DISTRICT COLLECTOR
CHENGALPATTU (3/6)

4. The District Forest Officer,

Chengalpattu Division,

No.5/9 Varadharaja Pannai,

Vandavasi Road, Kancheepuram – 631 501.

5. The President,

Nedungundram Village Panchayat,

Kattangolathur Union,

Nedungundram

Chennai – 600 127.

....Respondents

ACTION TAKEN REPORT FILED BY THE DISTRICT COLLECTOR,
CHENGALPATTU

I, S.Arunraj, S/o. R.Samuthira Pandiyan, male, aged about 31 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

2. It is submitted that one Dr.Balaji Thangavel has filed an application before the Hon'ble National Green Tribunal in Original Application No.43 of 2024 (SZ) with the following prayer to direct the respondent therein:-

- i) to restrain the general public from dumping unsegregated solid and plastic waste in the subject sites by causing awareness;*
- ii) to direct the respondent no. 1 to allot proper site for the segregation and disposal of the solid waste that are generated in the limits of respondent no. 3 and 5, etc.*

DISTRICT COLLECTOR
CHENGALPATTU

(4/6)

3. When the above case came up for hearing on 03.03.2025, the Hon'ble Tribunal was pleased to pass the following directions:-

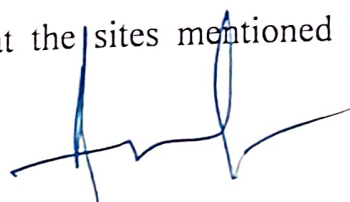
"1. The report dated 03.03.2025 of the District Collector – Chengalpattu District (Respondent No.1) is filed.

2. However, the District Collector should file another report detailing the further actions taken to address the issue involved in this matter.

3. Post the matter on 03.06.2025."

4. It is submitted that, pursuant to the above order of the Hon'ble National Green Tribunal, the Block Development Officer, Kattankulathur; the Tahsildar, Vandalur; the District Environmental Engineer, Chengalpattu; the Revenue Divisional Officer, Tambaram and the District Forest Officer, Chengalpattu were instructed to conduct a joint inspection along the stretch of road from Sathanthapuram to Perungalathur. During the inspection, if unsegregated solid waste was found along the stretch, instructions were given to impose fines on the individuals or officials responsible for dumping the waste and to take necessary steps to prevent further dumping. Furthermore, in accordance with the Solid Waste Management Rules, 2016, the officials were directed to provide photographic evidence taken both before and after the removal of the unsegregated solid waste. They were also instructed to identify a suitable location for the segregation of solid waste.

5. It is respectfully submitted that the aforesaid officers conducted a joint inspection of the concerned localities on 30.05.2025 and submitted a report outlining the facts and observations made during the visit. Based on the findings in the report dated 30.05.2025, it is respectfully submitted that the Nedungundram Village Panchayat is no longer dumping solid waste at the sites mentioned in


DISTRICT COLLECTOR
CHENGALPATTU (5/6)

OA.No.43 of 2024. Except for the designated area currently being used as a transit point for the temporary accumulation of solid waste from various parts of the Panchayat-which is subsequently transferred to larger vehicles for transportation to the authorized solid waste dumping yard at Kolathur Village Panchayat—no other portion of the site is being used for waste-related activities. It is further submitted that the site is no longer being used for indiscriminate dumping of solid waste. A display board has been installed at the location with a warning stating, “Violators will be penalized for dumping any solid waste.” Additionally, a CCTV camera is scheduled to be installed within three days to monitor the area, which is also under regular surveillance by the local body.

The foregoing facts and documents related to the subject matter are submitted for the kind consideration of the Hon’ble Tribunal and for further orders.

Solemnly affirmed at Chennai
on this the 02nd day of June 2025
and signed in my presence.


DISTRICT COLLECTOR
CHENGALPATTU

(6/6)

DATE : 02.06.2025